

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 7930 of 2021**

Anand Kumar

... .. **Petitioner**

Versus

The State of Jharkhand through A.C.B.

... .. **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. A.K. Kashyap, Sr. Advocate

For the State : Mr. Suraj Verma, Spl. P.P.

02/07.09.2021 Heard Mr. A.K. Kashyap, learned senior counsel for the petitioner and Mr. Suraj Verma, learned Spl. P.P. for the State.

The petitioner is an accused in connection with A.C.B. Palamau P.S. Case No. 04/2021, corresponding to Vigilance Case No. 04/2021.

The petitioner is said to have demanded an illegal gratification from the complainant for considering the application given by him relating to construction of irrigation well on his land under the MNREGA Scheme. On a complaint made a trap was laid and the petitioner was caught red handed accepting the tainted money.

The petitioner appears to be in custody since 17.03.2021. The petitioner was at the relevant point of time posted as Block Programme Officer.

On consideration of the period of custody undergone by the petitioner, he is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Special Judge, Vigilance, Palamau at Daltonganj in connection with A.C.B. Palamau P.S. Case No. 04/2021, corresponding to Vigilance Case No. 04/2021.

(R. Mukhopadhyay, J.)